

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1359 of 2024

IN THE MATTER OF:

Pramod Kumar Pandey

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

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Applicant

Date: 3rd NOVEMBER 2025

Through counsel

Place: NEW DELHI



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ADVOCATE

Enrolment No. D/13653/2022

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Rejoinder on Behalf of the Applicant

Non-Compliance with Siting Criteria

- 1. Brick Kiln in Densely Populated Area:** The Respondent's own inspection report confirms the brick kiln is surrounded by several habitations well within the minimum distance limits prescribed by law. It is an admitted fact that residential clusters are situated as close as **65 meters** (Bhangraj Tola, ~3 houses) and **150 meters** (Prabhu Tola, ~5 houses) from the brick kiln. Moreover, larger villages such as Jethhasi (population ~250) lie only **400 meters** to the west, and Dubey Tola (population ~200) about **700 meters** to the north of the kiln. These distances fall far short of the required buffer for protecting human settlements from kiln pollution.
- 2. Violation of Distance Requirements:** The **Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012** mandate that new brick kilns be established **at least 500 meters away** from any residential area having a population of about 100-150 (or 20 houses), and **at least 1.0 kilometer away** from any larger residential area (>150 persons or >20 houses). In the present case, villages with well over 150 inhabitants (Jethhasi and Dubey Tola) are well within one kilometer of the kiln (at 0.4 km and 0.7 km respectively). This is a clear breach of the siting criteria. Even smaller habitations like Bhangraj Tola and Prabhu Tola, though under 20 houses, are

immediately adjacent (within 150 m), meaning that dozens of people are living **dangerously close** to the pollution source. The spirit of the law – to minimize public exposure to emissions – is evidently violated.

3. **Proximity to Sensitive Receptors (School/Hospital):** The Rules also prohibit establishing brick kilns within **1.0 kilometer** of any “*registered hospital, school, public building or religious place*”. In this case, a government primary school (Chakdaha Primary School) exists only **~530 meters** from the kiln, and another composite primary school (Banraha) about **870 meters** away, both **within the 1 km prohibited zone**. These facts are undisputed. The presence of schoolchildren so close to the kiln exacerbates the health risks. Young children at the primary schools are directly exposed to the kiln’s emissions of particulate matter, CO, SO₂ and NO_x, which the Applicant has documented in photographs and complaint representations. The Respondent has **not addressed how a consent to operate was granted** despite a school being half a kilometer away, in direct contravention of the siting rules. It is submitted that the **Consent to Operate (CTO) should never have been granted** in such circumstances, as the location fails the mandatory criteria meant to safeguard public health.

4. **Acknowledgement of Air Pollution Concerns:** The Applicant reiterates that the brick kiln’s emissions are a serious source of air pollution in the area. The kiln, by the Respondent’s own account, produces around **20,000 bricks per day** by burning approximately **3.2 tons of coal daily**, releasing significant quantities of fly ash and gases. The Applicant’s initial plea highlighted that nearby residents (including children at the primary school and even an Ayurvedic health center in Dubey Tola) suffer direct exposure to these emissions. The Respondent’s affidavit, however, offers only a general statement that one stack emission test (by a private lab) found emissions “*within norms.*” This single snapshot does not address the consistent, cumulative air quality degradation caused in the village over time. The **visible smoke in photographs (Annexed in the OA)** and the complaints by villagers were not

meaningfully countered. The Applicant submits that mere one-day compliance does not negate the chronic pollution and public health hazard posed by the kiln's operation in such close proximity to homes and schools.

Location in Orchard (Garden) Area – Legal Prohibition

5. **Brick Kiln on Orchard Land:** The brick kiln is **located on land classified as “Bagh” (orchard/garden area) in the revenue records** (as evidenced by the revenue document at page 65 of the OA). This is a crucial fact that the Respondent has not disputed. Such land is protected under the **Uttar Pradesh Promotion and Protection of Fruit Trees (Regulation of Harmful Establishments and Housing Schemes) Act, 1985**. Establishing a brick kiln – which is undoubtedly a “harmful establishment” in terms of air pollution – on orchard land **violates the 1985 Act**, unless requisite permissions are obtained. The Respondent's affidavit is silent on any **No-Objection Certificate from the Horticulture Department** or compliance with the Fruit Trees Act. In absence of such permission, the very siting of the kiln is **illegal ab initio**.

6. **Breach of Siting Criteria re: Fruit Orchards:** Even apart from the 1985 Act, the **Brick Kiln Siting Rules, 2012** themselves incorporate protections for fruit orchards. Rule 2 specifically stipulates that **no brick kiln should be allowed in the “buffer zone” of a notified fruit belt area**, and that **a minimum distance of 800 meters** must be maintained from any mango or mixed fruit orchard having an area of ≥ 2.5 acres (with ≥ 100 fruiting trees). The Respondent's inspection notes an orchard of Mango and Mahua trees about 1 km northwest of the kiln (approx. 3 acres). By the Rule, the kiln had to be at least 800 m away from that orchard – a condition seemingly met by a narrow margin (the orchard is ~ 1000 m away). **However, the more pressing issue is that the kiln itself sits on what was orchard land**, effectively eliminating that orchard. If the kiln site was part of a fruit belt or had fruit trees, this contravenes the intent of the law. The Applicant submits that allowing a kiln on revenue “Bagh” land defeats the purpose of the Fruit Trees Act and the siting

rules aimed at protecting orchards. The Respondent has not produced any document to show that the requisite clearance under the Fruit Trees Act, 1985 was ever obtained before establishing the kiln. This omission is telling, and it underscores the illegality of the kiln's location.

7. **“Garden Area” Notification:** The Applicant also relies on the revenue record classification as further proof that the locality was considered a **green area (orchard/garden)** by authorities. The brick kiln's presence there has destroyed the green cover and is antithetical to land-use norms. In environmental matters, land use as per records is a key factor – a brick kiln in an agricultural or orchard zone is incompatible. The Applicant requests the Hon'ble Tribunal to take cognizance of this crucial aspect, which the Respondent has glossed over. The Respondent's focus on technical compliance (like having a tall stack or a gravity chamber) does not cure the fundamental illegality of the site selection.

Questionable Grant of Consent to Operate (CTO)

8. **CTO Granted Despite Violations:** The Respondent UPPCB admits that the brick kiln was issued a **Consent to Operate on 23.12.2023, valid till 31.07.2025**. This was ostensibly a renewal, as the kiln has been in operation since 2001. The Applicant is constrained to question **how this CTO was granted/renewed** given the facts on record:
 - o **Encroaching Habitations:** By 2023, it was well-known that substantial habitation had grown around the kiln (multiple villages and houses within 500m). The UPPCB, in granting consent, either overlooked the siting criteria or did not reassess the situation on ground. The 2012 Siting Rules apply to *establishment of new kilns*, but even for existing kilns, if expansions or continued operation cause persistent nuisance or health risk, the spirit of law dictates a review. Notably, the Central Pollution Control Board (CPCB) in its directives (and even the MoEF&CC's notification of 22.02.2022) has emphasized that **brick kilns should**

maintain at least 0.8 km (800 m) distance from habitations and fruit orchards. The UPPCB's decision to renew consent without insisting on relocation or mitigation effectively condoned the kiln's non-compliance with these norms.

- **School in Vicinity:** The presence of a primary school within half a kilometer was a red flag. Granting consent despite this contravenes the basic precautionary principle. It appears no meaningful consideration was given to the health of schoolchildren and residents before signing off the consent.
 - **Orchard Land Clearance:** There is no indication that, before renewing consent, UPPCB verified compliance with the Fruit Trees Act or obtained any clearance for the kiln's operation on orchard-designated land. This is a serious lapse. Legally, the Zila Panchayat or District authorities should **not have issued a brick kiln license or mining permit without a valid prior consent (NOC) from UPPCB and permissions under the Fruit Trees Act.** If such prerequisites were bypassed in 2001, UPPCB ought not perpetuate the illegality by renewing consent in 2023.
 - **CPCB's Unanswered Communications:** It is on record (Order dated 11.12.2024 of this Hon'ble Tribunal) that **CPCB had repeatedly sought a report from UPPCB regarding the illegal operations of this brick kiln, but no report was submitted.** This suggests that even when higher environmental regulators flagged concerns, the Respondent failed to act in a timely manner. The eventual inspections and this affidavit came only after the Tribunal's intervention. This calls into question the due diligence exercised while granting the last CTO in Dec 2023 – likely *no proper field inspection or verification* was done at that time.
9. **Operation Without Adequate Pollution Controls:** The Respondent's affidavit reveals that the brick kiln was **only recently (off-season of 2025)** converted to a *zig-zag firing system*, as evidenced by an affidavit from the owner (Annexure-7 to their report) stating they will implement zig-zag before the 2025-26 season. This implies that **until now**

the kiln was operating on the older, more polluting technology (likely Fixed Chimney Bull's Trench Kiln format). This again underscores regulatory leniency – despite the Ministry of Environment and NGT pushing for all brick kilns to adopt cleaner zig-zag technology to reduce emissions, the Respondent allowed the unit to run on the old system up to 2024/2025. The result was higher emissions of particulate matter affecting the local air quality. The Applicant submits that mere installation of a 27-meter chimney and gravity settling chambers is not sufficient to control the fine particulate pollution that travels far and wide. The delayed compliance by the project proponent, under regulatory watch, further bolsters the Applicant's case that the **community's health was put at risk** and that the Respondent failed to enforce timely improvements.

10. **Illegal Mining Allegations:** The Original Application also raised the issue of illegal soil mining by the brick kiln. The Respondent in reply has stated that a royalty of Rs. 1,17,999/- was deposited for the year 2024-25 (license valid from 28.10.2024 to 30.09.2025). While this indicates that the kiln belatedly secured a short-term mining permission (after the OA was filed, notably), it **does not explain the status of mining in earlier years.** The document at page 95 of the OA suggested that the kiln was involved in unpermitted excavation of soil. The Respondent has chosen not to clarify whether mining was conducted legally from 2001 up to 2024. If it were legal, that documentation should have been produced. The absence of any such record suggests that the brick earth may indeed have been procured without proper lease/permission for long periods, causing revenue loss and environmental degradation (unregulated excavations). This pattern of only post-facto regularization (taking permissions after being called out) is a recurring theme with the project proponent and points to a history of non-compliance.

Applicant

Date: 3rd NOVEMBER 2025

Through counsel

Place: NEW DELHI



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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION (O.A.) NO. 1359 OF 2024

(Under Section 18(1) read with Sections 14 & 15 of the National Green Tribunal Act, 2010)

IN THE MATTER OF:

Pramod Kumar Pandey

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

REJOINDER AFFIDAVIT

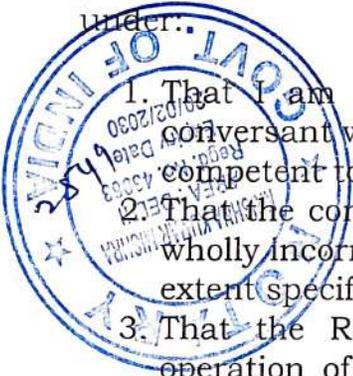
I, **Pramod Kumar Pandey**, aged about 50 years, S/o Shri Krishna Nath Pandey, resident of **Bariyarpur Tola Jethahansi, Post Badahara Babu, District Deoria, Uttar Pradesh - 274001**, presently at **New Delhi**, do hereby solemnly affirm and state as under..

1. That I am the applicant in the above matter and fully conversant with the facts and circumstances of the case and competent to swear this affidavit.

2. That the contents of the reply filed by the Respondents are wholly incorrect, misleading, and denied in toto except to the extent specifically admitted herein.

3. That the Respondents have failed to justify the illegal operation of the brick kiln situated in Ward No. 5, Nagar Panchayat Bariyarpur, District Deoria, Uttar Pradesh, which continues to emit hazardous pollutants affecting the health of nearby residents, school children, and patients of the Ayurvedic Hospital at Dubey Tola.

4. That despite repeated directions of this Hon'ble Tribunal vide orders dated **11.12.2024, 07.04.2025, and 08.08.2025**, the Respondent authorities, particularly the **UPPCB**, have not taken any concrete action, nor submitted any verifiable



inspection report or compliance with respect to closure or control of emissions.

- 5. That the photographs, revenue records, and complaints annexed with the Original Application clearly demonstrate that the brick kiln stands erected over garden land and is operating without valid environmental consent and in violation of the siting criteria.
- 6. That the applicant reiterates the entire contents of the Original Application and prays for strict action against the violators in the interest of justice and protection of the environment.



VERIFICATION

I, the above-named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, and nothing material has been concealed therefrom.

Verified at **New Delhi** on this 04 NOV 2025 day of **November, 2025**.

(Handwritten Signature)
DEPONENT

I Identify the deponent who has Signed/ put T.I. In my presence

(Handwritten Signature)
DEPONENT

Solemnly affirmed before me
Readover & Explained to the Deponent
who has signed before me.

(Handwritten Signature)

KRISHNA KUMAR MISHRA
NOTARY PUBLIC (DELHI)
GOVT. OF INDIA

04 NOV 2025



बरियारपुर, उत्तर प्रदेश, भारत

Fvg9+gh, बरियारपुर, उत्तर प्रदेश 274001, भारत

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GPS Map Camera

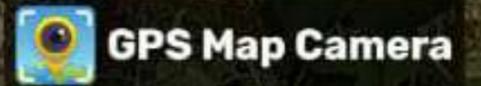


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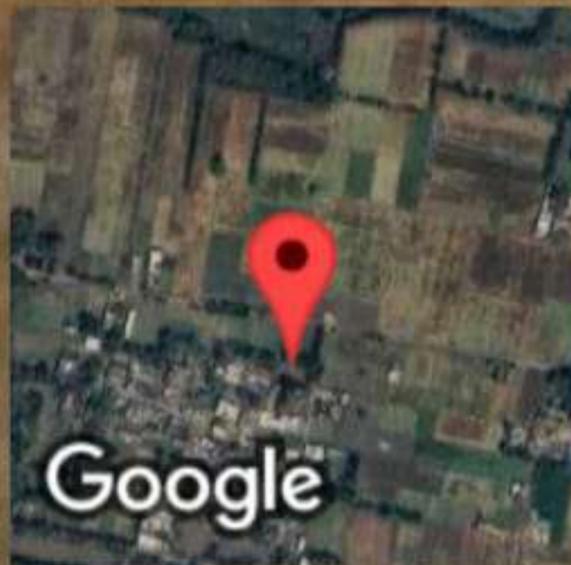
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Google



GPS Map Camera



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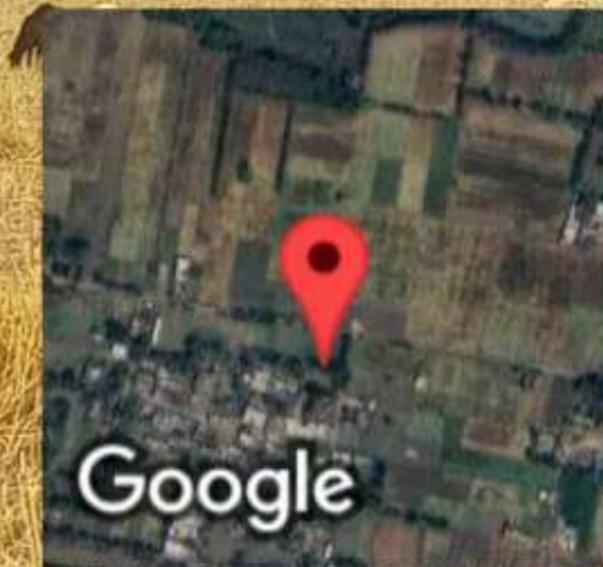
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GPS Map Camera



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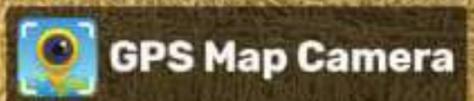


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Lat 26.476905° Long 83.869433°

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GPS Map Camera



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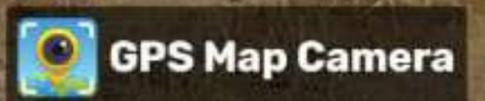


 GPS Map Camera



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Fvgc+xj, बरियारपुर, उत्तर प्रदेश 274001, भारत
Lat 26.478072° Long 83.871592°
07/05/25 06:04 PM GMT +05:30



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GPS Map Camera



बरियारपुर, उत्तर प्रदेश, भारत

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Lat 26.478078° Long 83.871593°

07/05/25 06:04 PM GMT +05:30

पत्रांक:- 159 / ख0अनु0-2025

दिनांक 07 अप्रैल, 2025

श्री प्रमोद कुमार पाण्डेय
ग्राम-नगर पंचायत बरियारपुर वार्ड नं0-5 जेठहसी
पोस्ट बडहरा बाबू तहसील सदर
जनपद देवरिया।

आप द्वारा जन सूचना अधिकार अधिनियम-2005 की धारा 6(1) के अधीन दिनांक 12.10.2024 अपेक्षित सूचना निम्नवत है:-

डीपीसी मार्का ईट भट्ठा उद्योग पूर्व नाम मेसर्स डिग्री चन्द्र पाण्डेय बी0के0ओ0 मार्का मेसर्स अनन्त कुमार पाण्डेय नगर पंचायत बरियारपुर के सम्बन्ध में अवगत कराना है कि प्रश्नगत ईट भट्ठा कार्यालय में उपलब्ध अभीलेखों के अनुसार वर्ष 2015-16 से संचालित है भट्ठा स्वामी द्वारा रायल्टी/विनियमन शुल्क नियमित जमा किया गया है। ईट भट्ठा वर्ष 2018-19 व 2019-20 में बन्दी रहा है।

क्र0सं0	सत्र	चालान संख्या	दिनांक	जमा धनराशि
1	2022-23	3500 / 01 / AJ00031	19.01.2023	76250.00
2	2023-24	3500 / 01 / LT00015	29.12.2024	110097.00
3	2024-25	3500 / 01 / JS62803	28.10.2024	105356.00

अतः आप द्वारा अपेक्षित सूचना दिनांक 12.10.2024 के क्रम में सूचनार्थ प्रेषित।


खान अधिकारी / निरीक्षक
देवरिया।

पत्रांक:- / ख0अनु0-2025 तददिनांकित।

प्रतिलिपि-मा0 आयुक्त उ0प्र0 सूचना आयोग कक्ष सं0-4, अ8520।र.टी.आई. भवन विभूती
खण्ड गोमतीनगर लखनऊ को सूचनार्थ।


खान अधिकारी / निरीक्षक
देवरिया।

प्रश्नक

खान अधिकारी/निरीक्षक
देवरिया।

227

सेवा में

जिलाधिकारी,
देवरिया।

संख्या-मेमो/खनन/2025

दिनांक 26.09.2025

विषय-आईजीओआरएस0 संदर्भ संख्या-40019025029009 के निस्तारण के संबंध में।

महोदय,

कृपया उपयुक्त विषयक से संबंधित शिकायतकर्ता श्री प्रमोद कुमार पाण्डेय पुत्र श्री कुण्ड नाथ पाण्डेय निवासी सा0 बरियारपुर तहसील व जिला देवरिया द्वारा मे0 पाण्डेय ईंट उद्योग बरियारपुर के विरुद्ध रावल्टी जमा न होने के सम्बन्ध में दिनांक-12.09.2025 द्वारा शिकायत की गयी थी।

इस सम्बन्ध में अवगत करना है कि प्रश्नगत ईंट भट्टे के विरुद्ध इनके द्वारा पूर्व में भी शिकायत की गयी थी जिस क्रम में स्थलीय निरीक्षण हो चुका है कार्यालय अभिलेखों अनुसार डीपीसी मार्का ईंट भट्टा उद्योग पूर्व नाम मेसर्स डिग्री चन्द्र पाण्डेय बी0के0ओ0 मार्का मेसर्स अनन्त कुमार पाण्डेय नगर पंचायत बरियारपुर के सम्बन्ध में अवगत करना है कि प्रश्नगत ईंट भट्टा कार्यालय में उपलब्ध अभिलेखों के अनुसार वर्ष 2015-16 से संघालित जिसकी कापी संलग्नक है-

उक्त के अतिरिक्त अवगत करना है कि खनन अनुनाग वित्तीय वर्ष प्रारम्भ होने पर ईंट भट्टा स्वामी से रावल्टी/विनियमन शुल्क जमा कराया जाता है।

अतः सन्दर्भ संख्या-40019025029009 को निक्षेपित करने का कष्ट करें।

खान अधिकारी/निरीक्षक
देवरिया।

वितीय विवरण संयुक्त खाता-2, भाग-2 कोषागार प्रपत्र-209 (1)

प्रपत्र संख्या-43 ए (1)

(प्रवृत्त 417 एवं 478 देखिए)

प्रत्यक्ष जमा करने का प्रारम्भ कार्य

- 1. बैंक/बैंक/बैंक का नाम व शाखा (यदि आवश्यक हो) का नाम व पता से प्रत्यक्ष जमा की जा रही है।
- 2. पता

स्टेट बैंक देली
 जेम्स नगर संगठन
 स्टेट बैंक देली

- 3. पंजीकरण संख्या/का का नाम व पता संख्या (यदि आवश्यक हो)
- 4. जमा की जा रही प्रत्यक्ष जमा पूर्ण विवरण (प्रत्यक्ष जमा हेतु जमा की जा रही है या अन्य विवरण से पता में जमा की जा रही है)
- 5. जमा की प्रकार का
- 6. जमा की विवरण
- 7. प्रत्यक्ष जमा का पूर्ण विवरण/सेवाकर्ता की
- 8. बैंक/बैंक का 10 डिजिट कोड

शाख सं. नमो रमाना 7
 शाख सं. 28 जन-10
 जगत कुमर पब्लिशिंग प्रिंटिंग
 प्रिंटिंग कुमर पब्लिशिंग प्रिंटिंग
 डिजीटल प्रिंटिंग प्रिंटिंग
 जीतापुर - देली

101451	00	800	0001	28 JAN-10
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प्रत्यक्ष जमा सं. 4 JAN 2010 217 जार 21 नमो रमाना 7
 जमा करने वाले का नाम व पता
 जमा करने वाले का नाम व पता

जमा करने वाले का नाम व पता
 जमा करने वाले का नाम व पता



प्रत्यक्ष जमा
 प्रत्यक्ष जमा को इस्तेमाल कर कोषागार
 बैंक की मुद्रा जारी

2016-17

विशेष नियम संख्या 49-5, भाग-2 कोषागार प्रथम-200 (1)

प्रथम संख्या-49 ए (1)

(खंड 417 एवं 478 देखिए)

पंजीयति खाता खोलने का प्रस्ताव पत्र

02/17/2017

नाम/बैंक का नाम व शाखा
पंजीयति खाता खोलने का प्रस्ताव पत्र

राजस्थान सरकार
राजस्थान सरकार
राजस्थान सरकार

पंजीयति खाता खोलने का प्रस्ताव पत्र

राजस्थान सरकार
राजस्थान सरकार

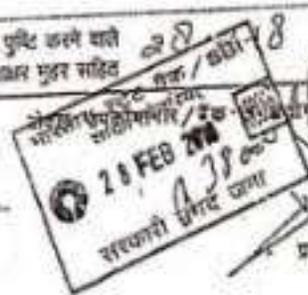
पंजीयति खाता खोलने का प्रस्ताव पत्र

राजस्थान सरकार

पंजीयति खाता खोलने का प्रस्ताव पत्र

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पंजीयति खाता खोलने का प्रस्ताव पत्र



राजस्थान सरकार
राजस्थान सरकार

2017-18

वित्तीय नियम संकलन खण्ड-5, भाग-2 अधिवार प्रथम-2019 (1)
 प्रथम खण्ड-42 ए (1)
 (खण्ड 417 एवं 478 देखिए)
 धनराशि जमा करने का धातुम पत्र

0017/2018

1. धनराशि/रकम का नाम व धातु
 2. धनराशि (पदनाम यदि आवश्यक हो) का
 3. धनराशि के नाम से धनराशि जमा की जा रही है
 4. धातु का नाम

रुपये दस नवमश्रा
 उमेश शंकर लाल शर्मा
 नं. सेविका
 आपदासि 2017-18

5. धनराशि/रकम का नाम व धातु जमा
 6. धनराशि (पदनाम यदि आवश्यक हो)
 7. धनराशि के नाम से धनराशि जमा की जा रही है तथा किस
 8. धनराशि के नाम से जमा की जा रही है।
 9. धनराशि का नाम
 10. धनराशि के नाम से धनराशि जमा की जा रही है
 11. धनराशि का नाम

श्री अमरकुमार पांडेय इंडियन
 कोरपोरेशन
 श्री अमरकुमार पांडेय इंडियन
 कोरपोरेशन

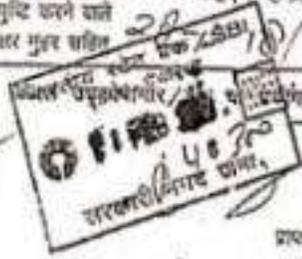
12. धनराशि/रकम का नाम व धातु जमा
 13. धनराशि (पदनाम यदि आवश्यक हो)
 14. धनराशि के नाम से धनराशि जमा की जा रही है तथा किस
 15. धनराशि के नाम से जमा की जा रही है।
 16. धनराशि का नाम
 17. धनराशि के नाम से धनराशि जमा की जा रही है
 18. धनराशि का नाम

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19. धनराशि/रकम का नाम व धातु जमा
 20. धनराशि (पदनाम यदि आवश्यक हो)
 21. धनराशि के नाम से धनराशि जमा की जा रही है तथा किस
 22. धनराशि के नाम से जमा की जा रही है।
 23. धनराशि का नाम
 24. धनराशि के नाम से धनराशि जमा की जा रही है
 25. धनराशि का नाम

20
 धनराशि का नाम
 धनराशि का नाम
 धनराशि का नाम
 धनराशि का नाम

2017-18



2017-18

बिर्ताव नियम संग्रह खण्ड-5, भाग- 2 कोषागार प्रथम-209 (1)

प्रपत्र संख्या-43 ए (1)
(प्रस्तर 417 एवं 478 देखिए)

धनराशि जमा करने का खाली फार्म

1. जिस व्यक्ति (यदि नाम यदि आवश्यक हो) या संस्था के नाम से धनराशि जमा की जा रही है जमाकर्ता नाम
2. पता
3. संबंधित बैंक/पंजीयक का नाम व ब्रांच का पता (यदि आवश्यक हो)
4. 'कम की जा रही धनराशि का पूर्ण विवरण का नाम/पता और जमा की जा रही है क्या किसी विधान के अंतर्गत की जा रही है)
5. 'कम की जा रही धनराशि
6. 'कम की जा रही धनराशि
7. संबंधित बैंक का पूर्ण विवरण/संबंधित बैंक का पता:
8. संबंधित बैंक का 12 डिजिट कोड

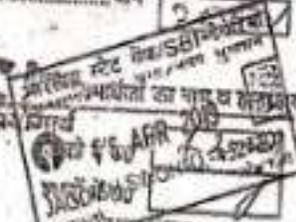
S.B.I. देवाय
 डॉ. मन-न कृष्ण
 डॉ. मन-न कृष्ण
 गल्लू-क-...
 देवाय
 पता - 17
 01-2018-19

102 भाग
 102 भाग
 102 भाग

मूल लेखा संकेतक	जमा लेखा संकेतक	संग्रहीत संकेतक	उप-संग्रहीत संकेतक	धनराशि (अंकीय)
010103	010	1102	01 60	20000/-

धनराशि (अंकीय में) दो हजार मात्र
 धनराशि में लेखा संकेतक को सुनिश्चित करने वाले
 नि-नियंत्रण अधिकारी को हस्ताक्षर मूल रहित

धनराशि संख्या D 694449
 दिनांक



प्रपत्र संख्या-43 ए (1)
 धनराशि जमा करने का खाली फार्म

256
 2562
 2562
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Attaching plan

2018-19

वित्तीय विवरण संघट्ट खण्ड-5, भाग-2 कोषागार प्रपत्र-200 (1)
प्रपत्र संख्या-43 ए (1)
(प्रपत्र 417 एवं 478 देखिए)

घनराशि जमा करने का चालान फार्म *SRI Desai*

उपकोषागार/बैंक का नाम व शाखा

- 1. जिस व्यक्ति (प्रत्यक्ष यदि आवश्यक हो) का संख्या को नाम हो घनराशि जमा की जा रही है उसका नाम
- 2. पता

श्री अनिल कुमार देवदत्त
मन्दिनापुर तहसील जयपुर
दुर्गेश्वर
श्री अनिल कुमार देवदत्त

पारस की नहरवाणा

दि 2019-20 का वित्तीय वर्ष
रु 86130 = 00

3. संवीकरण संख्या/पत्र का भाग व कार्य संख्या (यदि आवश्यक हो)

4. जमा की जा रही घनराशि का पूर्ण विवरण (घनराशि किस हेतु जमा की जा रही है तथा किस विभाग को पत्र में जमा की जा रही है।)

2 वित्त प्रमुख 2000 = 00
88130 = 00

5. चालान की संकल राशि

1853 अक्षय कान ला पातु इन उपर

6. चालान की निवृत्त राशि

102 अक्षय कान लातु इन उपर

7. लेखाशीर्षक का पूर्ण विवरण/लेखाशीर्षक की मुद्र :

अक्षय कान लातु इन उपर
किराया एवं खर्च पूरक।

8. लेखा शीर्षक का 12 डिजिट कोड

मुख्य लेखा शीर्षक उप मुख्य शीर्षक तपु शीर्षक

व्य शीर्षक प्रोत्साहन शीर्षक घनराशि (अंको में)

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घनराशि (शब्दों में) अक्षय कान लातु इन उपर
चालान में लेखा शीर्षक की पुष्टि करने वाले
विभागीय अधिकारी के हस्ताक्षर मुद्र सहित

वित्त विभाग का नाम व हस्ताक्षर

A300067

केवल उपकोषागार/बैंक के प्रयोगार्थ

चालान संख्या
दिनांक

अंको में रु
शब्दों में रु

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प्राप्त किया
प्राप्तकर्ता के हस्ताक्षर उपकोषागार/
बैंक की मुद्र सहित

2019-20

Uttar Pradesh State Government Treasury Challan

Name of Treasury	DEORIA	Name of Depositor	PANDEY ITI UDYOG BARIYARPUR DEORIA
Treasury Code	3500	Address of Depositor	DEORIA DEORIA, DEORIA, UTTAR PRADESH, 274001
Financial Year	2023-2024		

Govt Ref No
Purpose

Registration Number

Head Code	Column Code	Div Code	Head Description	S.R.No	Amount
085300102010000			MINERAL CONCESSION FEE RENT AND INTEREST CHARGES	1	11097

Total Amount ₹ 1,10,097.00

Amount in Words - ONE LAKHS TEN THOUSAND NINETY SEVEN ONLY

Date of Tender of Challan	29.12.2023	Date of Realization	29.12.2023
Challan No	3500/01/LT00015	Mode of Deposit	Cash

Journal No - 104151341 This is a Computer generated receipt, hence does not required signature



2023-24

© STATE BANK OF INDIA

BRANCH - DEORIA
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Uttar Pradesh State Government Treasury Challan

Name of Treasury	DEORIA	Name of Depositor	M/S PANDEY EET UDYOG
Treasury Code	3500	Address of Depositor	DEORIA DEORIA, DEORIA, UTTAR PRADESH, 274001
Financial Year	2024-2025		

Govt Ref No
Purpose

Registration Number

Account Code	Div Code	Head Description	Sl. No	Amount
085300102010000		MINERAL CONCESSION FEE RENT AND INTEREST CHARGES	1	105356

Total Amount ₹ 1,05,356.00

Amount in Words - ONE LAKHS FIVE THOUSAND THREE HUNDRED FIFTY SIX ONLY

Date of Tender of Challan	28-10-2024	Date of Realization	28-10-2024
Challan No	3500/01/JS62803	Mode of Deposit	Cash

Journal No - 271854518 This is a Computer generated receipt, hence does not
required signature

28 OCT 2024

2024-25